

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 4139/ 2016

1. Petitioner/ Appellant:- Edlin Khalkho

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted
by the learned counsel for the respondents- state that the
amount of Rs. 2,93,499.00/- (Two Lacs Ninety^{three} thousand four hundred
Ninety nine) has already been paid to the petitioner through
Cheque No. 327777 dated 04.04.2017 under the head of
leave encashment.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Edlin Khalkho
.....
Petitioner/ Plaintiff/Appellant

Syam Nabsaha
I.C to G.A.P. 9/9/17
.....
Respondent/O.P.

Sd/-
(Dr. S.N. Pathak, J.)
True Copy
Demal
Secretary/ S.F./P.A./P.A.
06/10/2017



Vandana Singh
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Sign. of Advocate Member